

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.**

ORIGINAL APPLICATION NO. 623 OF 2025

**IN THE MATTER OF :-**

NEWS ITEM TITLED "GOVT,S EFFORTS TO TAP KSPCB FUNDS SET TO HIT LEGAL HURDLE" APPEARING IN THE DECCAN HERALD DATED 23.11.2025.

**NDOH: 23.02.2026**

**I N D E X**

S. No.	Particulars	Page No.
1.	SHORT AFFIDAVIT ON BEHALF OF RESPONDENT NO.30/CHANDIGARH POLLUTION CONTROL COMMITTEE.	<b>1-4</b>

THROUGH COUNSEL

  
  
  
  
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PLACE: NEW DELHI  
DATE: 20.02.2026.

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI**

Original Application No. 623/2025

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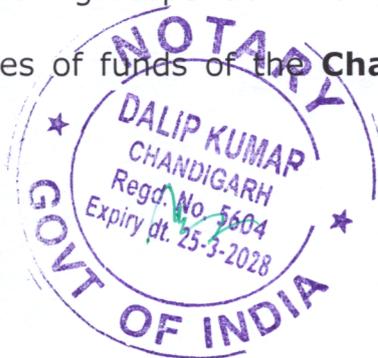
**SHORT AFFIDAVIT ON BEHALF OF RESPONDENT NO.30/**

**Chandigarh Pollution Control Committee.**

I, Saurabh Kumar, IFS, Member Secretary, Chandigarh Pollution Control Committee. Paryavaran Bhawan, Ground Floor, Sector-19 B, Madhya Marg, 19B, Madhya Marg, Sector 19, Chandigarh, 160019 being well conversant with the fact of the case in my official capacity and being competent to swear this affidavit on behalf of Respondent No. 30 do hereby solemnly affirm and state as under:-

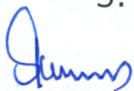
1. That the present affidavit is being filed in compliance with the directions/order of this Hon'ble National Green Tribunal dated **03.12.2025** and to place on record the following **submissions:**
2. That the answering respondent humbly submits that the primary sources of funds of the **Chandigarh Pollution**

  
Member Secretary  
Chandigarh Pollution Control Committee  
Chandigarh Administration



**Control Committee (CPCC)** are from lawful and authorized sources which include the following: -

- a) Consent/Authorization Fees collected under the relevant Environmental Acts and Rules.
  - b) Interest income accrued on deposits and investments.
  - c) Grants-in-Aid and other financial assistance received from the Government and other authorized sources.
3. That the funds of CPCC are being allocated for carrying out the statutory functions and responsibilities of the Committee in accordance with Section 17 of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as Section 6 of Environment (Protection) Act, 1986.
4. That the answering respondent would also like apprise that the funds are being utilized for the implementation and enforcement of the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986, including performance of various statutory functions and activities entrusted to the Chandigarh Pollution Control Committee.
5. That, the answering respondent humbly submits that the allocation and utilization of the aforesaid funds are made

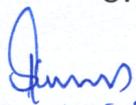


Member Secretary  
Chandigarh Pollution Control Committee  
Chandigarh Administration



strictly with the approval of duly constituted Governing Body of the Chandigarh Pollution Control Committee, as constituted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

6. That the answering respondent would like to categorically submit that the funds of the CPCC have never been diverted for any other purpose, except for the activities that arise out of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986.
7. That, the answering respondent further submits that the funds of CPCC are not being diverted or utilized for any other development work or activities beyond the statutory scope, objects, and purposes of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. Funds allocated to the Chandigarh Pollution Control Committee are utilized strictly and exclusively for the implementation and enforcement of the provisions of the aforesaid acts.
8. That the answering respondent humbly submits that the funds are allocated to the Chandigarh Pollution Control



Member Secretary  
Chandigarh Pollution Control Committee  
Chandigarh Administration



Committee (CPCC) utilized for carrying out statutory functions and performing activities including grant of Consent and Authorization, monitoring of drains, ground water, ambient air quality, industries, and Sewage Treatment Plants, among other regulatory and enforcement functions in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

- That regarding the sanctioned staff strength of the Chandigarh Pollution Control Committee, it is submitted that currently there is no vacancy in Chandigarh Pollution Control Committee.

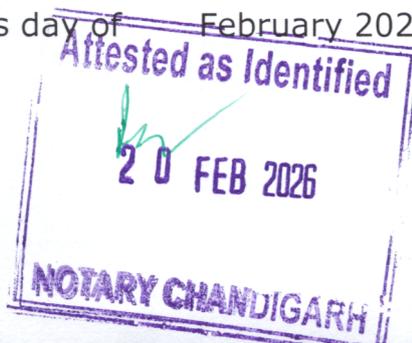
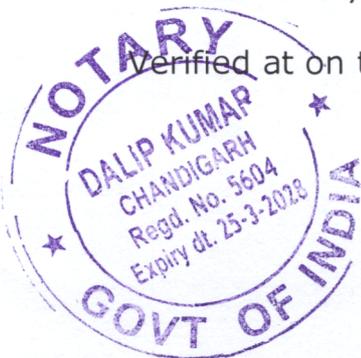


**DEPONENT**  
Member Secretary  
Chandigarh Pollution Control Committee  
Chandigarh Administration

**VERIFICATION:-**

I, Saurabh Kumar, IFS, Member Secretary, Chandigarh Pollution Control Committee. Paryavaran Bhawan, Ground Floor, Sector-19 B, Madhya Marg, 19-B, Madhya Marg, Sector 19, Chandigarh, 160019 the deponent above-named do hereby verify and declare that the facts stated in the above affidavit from para no. 1 to 8 are true to my knowledge and belief.

Verified at on this day of February 2026.




**DEPONENT**  
Member Secretary  
Chandigarh Pollution Control Committee  
Chandigarh Administration

Certified by the Affidavit/SPA/CPA/H...  
 has been read over & Explained to the  
 Deponent/Execut. and w/o seemed  
 duly to understand the same at the  
 time of making & signing the documents